

[Shri Lal Bahadur Shastri]

Nagas have been going to Pakistan and taking training there.

Shri Hem Barua: How did the Chief Minister of Assam contradict it?

Shri Lal Bahadur Shastri: I am not sure whether he is correctly reported. Anyhow, we will find it out from him.

Shri S. M. Banerjee: In reply to Shri Hem Barua's question the hon. Prime Minister stated that Brigadier Sen was not sent. I would like to know whether it is a fact that Brigadier Sen was given a different assignment in London but its actual purpose was to contact Phizo? Did he go to London or not?

Shri Lal Bahadur Shastri: He had no such assignment.

श्री योगेन्द्र झा (मधुबनी) : जब से नागा विद्रोहियों से शान्ति बाता चल रही है तब से उन्होंने नागा लैंड से अपने कार्य क्षेत्र को हटाकर मणिपुर कर लिया है, और मणिपुर में उन्होंने बड़े उपद्रव मचा रखे हैं। मैं जानना चाहता हूँ कि शान्ति बाता शुरू होने के बाद से अब तक नागा विद्रोहियों ने मणिपुर के कितने नागरिकों तथा हमारे सैनिकों में से कितनों का अपहरण किया है और कितने लोगों की हत्या की है ?

श्री लाल बहादुर शास्त्री : खैर पूरा ब्योरा तो मैं नहीं दे सकता, न मैं समझता हूँ कि बंसी हत्याएं बगैरह हुई हैं जैसा माननीय सदस्य समझते हैं। नागा विद्रोहियों ने नागालैंड को छोड़ा तो नहीं है, लेकिन यह ठीक है कि मणिपुर का जो एरिया शांतिबाता की सीमा में आ गया है उसमें उन्होंने गड़बड़ी करने की कोशिश की है। और काफी संशय पैदा किया है। लेकिन मणिपुर गवर्नमेंट ने पक्का निश्चय कर रखा है कि जो कुछ भी नागा विद्रोही करेंगे उस सिलसिले में सा एण्ड आर्डर के ब्याल से उनके खिलाफ पूरी

तरह से-बिना शान्ति बाता का ब्याल किए कार्रवाई की जाएगी।

12.12 hrs.

RE: CALLING ATTENTION NOTICE
(Query)

Shri Warior: rose—

Mr. Speaker: I have asked Secretary to contact them and suggest some way out.

Shri Vasudevan Nair (Ambalapuruzha): We are at a disadvantage in this House. We have no Legislature. Where are we to go? Important developments are taking place there.

Mr. Speaker: His purpose will not be served by raising it like this.

Shri Vasudevan Nair: You should protect us.

Mr. Speaker: I have suggested to him one remedy. I will help him there.

Shri Vasudevan Nair: Certain things are taking place there which require an immediate answer from the Government.

Mr. Speaker: Hon. Members should realise that even if I take one Calling Attention Notice a day the whole week would be exhausted because so many have been admitted.

Shri Vasudevan Nair: Kerala is a special case.

Mr. Speaker: I know that. I can take one calling attention notice every day. I want the permission of the House if it give me guidance on this matter. Suppose a number of notices are received on a day, I should dispose all of them that day; that is to say, I should take only one out of them, the others shall lapse and the Members can have other re-

medies. That is one way. Otherwise, if I receive more than one important calling attention notice on a particular day, I can take one that day and the second one the next day.

Shri Hem Barua (Gauhati): On the same day you can take one in the morning and one in the afternoon.

Mr. Speaker: Sometimes I have been doing it. That is transgressing the rules. Sometimes I am doing even that. But whenever there is such an important business, I have been advising Members to table short notice questions. I will see that they are helped in that matter. Their purpose will not be served by giving a calling attention notice because that will probably come much later, whereas if I admit a short notice question it may be taken up earlier.

Shri Hari Vishnu Kamath (Hoshangabad): But the Minister has to accept the Short Notice Question.

Shri Ranga (Chittoor): May I suggest something to help you and help ourselves also? As has been the convention or procedure till now you may choose any calling attention notice that you like and place it before the House. Out of the other Calling Attention Notices that have been tabled, you may kindly make a choice of three or four which you consider to be very urgent and call upon the Ministers concerned to send the replies to the Members concerned. If they care, they can also give it to the press. If they are satisfied with the answers and they do not wish to give it to the press, they need not do so. That would at least satisfy the Members concerned in regard to the urgency of the matter.

Mr. Speaker: I can just take that hint; but, then too, I will have to restrict it to one more. I can ask the Member that that information might be laid on the Table of the House. I will consider that.

Shri Hari Vishnu Kamath: May I submit, Sir, that while your general

observation is true that normally we do not take up more than one "Call Attention" notice, there have been occasions when two have been taken up. I agree with my hon. friend, Shri Vasudevan Nair, that Kerala is a special subject and must be given special importance in this House.

Mr. Speaker: I have already conveyed to him that I will certainly help him. He might send a short-notice-question; he will have that taken up sooner than the "Call Attention" notice.

Shri Hari Vishnu Kamath: As regards short-notice-questions, your advice is welcome and wholesome; but, unfortunately, the Treasury Benchcs—may I use your own words—the Ministers have refused to accept 99.99 per cent short-notice-questions. What have we to do then?

Mr. Speaker: When I am suggesting it to him, I will find a way out of it.

Shri Hari Vishnu Kamath: The statistics for the last four years will bear me out.

Shri H. N. Mukerjee (Calcutta Central): In regard to matters pertaining to Kerala, can you not in your absolute discretion in the matter of "Call Attention" notices bring it up? Probably, notice was given of the "Call Attention" rather than of the short-notice-question because of the perennial fear that the Ministers intervene wrongly. Therefore, when you have full discretion and the Kerala Members have no other opportunity of venting whatever grievances they have got in that part of the country, perhaps you can help them.

Mr. Speaker: Hon. Members would kindly appreciate, when I have suggested it to him, if the Minister then refuses, I will have that remedy; either I will revive it or do something in that regard. When I am

[Mr. Speaker]

suggesting and I do not succeed—supposing the Minister refuses—I might review it and take it up the next day.

Shri Hari Vishnu Kamath: Ministers should heed your advice.

डा० राम मनोहर लोहिया (फर्रुखाबाद) : धापने धपने निर्णयों से ध्यानाकर्षण को स्थगन प्रस्ताव की भी कुछ हद तक जगह दी है।

इस सम्बन्ध में मैं धाप से धक्कर एक बिनती करता रहा हूँ कि रोज ध्राध घंटे का समय एक साधारण स्थगन प्रस्ताव को धगर ध्राप दे दें तो लोक-सभा की शोभा तो बढ़ेगी ही, ध्रौर काम भी ज्यादा ध्रच्छा हो सकेगा। इंग्लैंड की लोक सभा के मुझे को बहुत से वाम पसन्द नहीं हैं, तरीके पसन्द नहीं हैं, लेकिन यह तरीका बड़ा ध्रच्छा है कि वह रोज ध्राधा घंटे का एक साधारण स्थगन प्रस्ताव ले लेते हैं। मैं ध्रापसे इस के बारे में कई बार कह चुका हूँ।

ध्राज सुबह मेरी बहुत तर्बापत थी कि मैं एक साधारण स्थगन प्रस्ताव प्रधान मंत्री के उन शब्दों के बारे में देता जो वह ध्रक्कर कहा करते हैं कि "सम्मान के साथ शान्ति"। "सम्मान के साथ शान्ति" ये शब्द दो बार इस्तेमाल हो चुके हैं, एक बार डिजरायली द्वारा ध्रौर दूसरी बार चैम्बरलेन द्वारा, ध्रौर दोनों बार इनके बहू : खतरनाक नतीजे निकले। ये इतने महत्वपूर्ण हैं।

इस लिए मेरी बिनती को स्वीकार कीजिए कि रोज ध्राधे घंटे का समय एक साधारण स्थगन प्रस्ताव के लिए दिया जाए। एक सदस्य उस पर केवल तीन मिनट बोले, जो तीन मिनट से ज्यादा बोले उसे रोक दीजिए, या उसको ध्राधे वक्त मत दीजिए। ऐसा करके ध्रा- चर्चे तो ध्रच्छा होगा।

ध्रध्वज महोदय : यह मेरे ध्रक्षित्यार में नहीं है, यह तो हाउस के ध्रक्षित्यार में है। ध्रगर ध्राप ऐसा चाहते हैं तो इसे एक रिजोल्यूशन की शकल में पेश कर दीजिए, वह मामला सामने ध्रा जाएगा। ध्रगर हाउस उसको मंजूर कर ले तो मुझे कोई ऐतराज नहीं हो सकता, डाक्टर साहब।

डा० राम मनोहर लोहिया : मेरा बिनती ध्राप सुन लेते तो ध्रच्छा होता क्योंकि ध्राप जानते हैं कि मेरे प्रस्ताव का कोई नतीजा नहीं निकलने वाला जब तक सदन का नेता मेरी बात के महत्व को न समझे। ध्राप उनको मेरी बात समझाइए। इसमें मेरे प्रस्ताव का कोई मतलब नहीं निकलेगा।

ध्रध्वज महोदय : ध्रगर ध्रापके प्रस्ताव का मतलब नहीं निकलेगा, तो मुझे यह ध्रधिकार कहा कि मैं इस तरह का हुकम दे दू कि रोज इस तरह ध्राधा घंटा वक्त लिया जाए।

डा० राम मनोहर लोहिया : ध्राप लोक सभा की शोभा बढ़ाना चाहते हैं, इसलिए यह ध्रापका ही काम है।

ध्रध्वज महोदय : मुझे तो वे ही ध्रधिकार हैं जो हाउस ने मुझे दिए हुए हैं, यरना मेरे पास ध्रौर कोई ध्रधिकार नहीं है। उन को ध्रधिकारों को ही रुस्त की शकल में रख कर मुझे कहा गया है कि इन के मुताबिक काम चलाध्रा। ध्रगर रुस्त में ध्राप कोई तबदीली चाहते हैं तो यह हाउस की मर्जी के वगैर नहीं हो सकता।

Shri S. M. Banerjee (Kanpur): May I say, Sir...

Mr. Speaker: Message from Rajya Sabha.

Shri S. M. Banerjee: I do not want to say anything else.

Mr. Speaker: This also might not be said.

Shri S. M. Banerjee: Whatever you have said.....

Mr. Speaker: There is no discussion now. He will kindly resume his seat.

Shri S. M. Banerjee: You can get something done.

12.18 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 17th November, 1965, agreed without any amendment to the Delhi Land Reforms (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 14th September, 1965.'

(ii) 'In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th November, 1965, agreed without any amendment to the Delhi Motor Vehicles Taxation (Amendment) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 14th September, 1965.'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th November, 1965, has passed the enclosed motion referring the Foreign Marriage Bill, 1963, to a Joint Com-

mittee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

MOTION

"That the Bill to make provision relating to marriages of citizens of India outside India be referred to a Joint Committee of the Houses consisting of 45 members; 15 members from this House, namely:—

1. Shrimati Violet Alva
2. Shri Abdul Ghanj
3. Shrimati Annapurna Devi Thimmareddy
4. Shri Faridul Haq Ansari
5. Shrimati Bedivati Buragohain
6. Shri K. Damodaran
7. Shri A. C. Gilbert
8. Shri Joseph Mathen
9. Shri Om Mehta
10. Shrimati Mohinder Kaur
11. Shri Sunder Mani Patel
12. Shri Narayan Patra
13. Shri K. V. Raghunatha Reddy.
14. Shri Babasaheb Savnekar
15. Pandit S. S. N. Tankha

and 30 members from the Lok Sabha;

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the last day of the first week of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of